

regulation 147, was a natural corollary to the introduction of safety lamps, but the management did not check the carrying of contrabands and smoking underground. The Investigating Officer has, in the circumstances, fixed the responsibility for the accident on the management, though they cannot be held to have contravened any of the statutory provisions.

India's Contribution to U.N.O.

2565. Shri H N. Mukerjee: Will the Prime Minister be pleased to state:

(a) what are the figures regarding our contribution to the United Nations Organisation and its associated units during the last seven years, to be shown separately;

(b) what are the principles followed in determining such increases in payment as have taken place, and

(c) what are the reasons for the large increase under this head in the budget estimate for 1959-60?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) India's contributions for the seven years, 1952 to 1958, to the United Nations budget are:

Year	Rs.
1952	68,02,232
1953	69,09,702
1954	78,24,095
1955	63,79,098
1956	60,74,148
1957	63,78,347
1958	50,98,703

Our contributions in respect of the Specialised Agencies of the U.N. are being collected and will be made available as soon as possible.

(b) Member States contribute to the budget on a scale determined by the General Assembly on the recommendation of its Committee on Contributions which takes into account—

(i) the capacity to pay, judged by comparative national income;

(ii) comparative income per head of population;

(iii) temporary dislocation of national economies; and

(iv) ability of Member States to secure foreign currency.

Special relief is given to countries with low per capita incomes.

The percentages of our contributions to the U.N. since 1952 are as follows:—

Year	Percentage
1952	3.53
1953	3.45
1954	3.40
1955	3.30
1956	3.25
1957	2.97
1958	2.90
1959-61	2.46

The percentage of India's contribution towards the budget of the U.N. has thus been steadily decreasing. The actual sum to be paid depends however on the total size of the U.N. budget in a particular year.

(c) The principal reason for the increase in the budget estimate for 1959-60 is because of the provision of Rs 62 lakhs as India's share for 1959 of the expenses of the United Nations Emergency Force in the West Asian region.

12.07 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Second Lok Sabha:

(i) First Statement—Seventh Session, 1959. (See Appendix V, annexure No. 73.)

- (ii) Supplementary Statement No IV—Sixth Session, 1958 (See Appendix V, annexure No 74)
- (iii) Supplementary Statement No VIII—Fifth Session, 1958 (See Appendix V, annexure No 75)
- (iv) Supplementary Statement No XVII—Fourth Session, 1958 (See Appendix V, annexure No 76)
- (v) Supplementary Statement No XIX—Third Session, 1957 (See Appendix V, annexure No 77)
- (vi) Supplementary Statement No XVIII—Second Session, 1957 (See Appendix V, annexure No 78)

ANNUAL REPORT OF HINDUSTAN SHIPYARD

The Deputy Minister of Civil Aviation (Shri Mohiuddin). On behalf of Shri Raj Bahadur I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956 a copy of the Annual Report of Hindustan Shipyard (Private) Limited for the year 1957-58 along with the Audited Accounts [Placed in Library, See No LT-1327/59]

AMENDMENTS TO RUBBER RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947 a copy of Notification No GSR 308 dated the 14th March, 1959, making certain further amendments to the Rubber Rules, 1955 [Placed in Library, See No LT-1328/59].

12.00 hrs.

ESTIMATES COMMITTEE
FORTY-FIFTH REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Forty-fifth Report of the Estimates Committee on the Ministry of Health—Medical Services Part II.

12.00 hrs.

* DEMANDS FOR GRANTS—contd.

MINISTRY OF STEEL, MINES AND FUEL
contd

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Steel, Mines and Fuel. Out of 8 hours allotted for this, 4 hours and 9 minutes now remain. All the Demands and the cut motions moved thereto on the 30th March have already been circulated to hon Members on the same day and they are now before the House. When should I call the Minister?

Shri Prabhat Kar (Hooghly) May I suggest that in view of the fact that the hon Minister has already taken one hour in the beginning and he is going to take one hour for reply, the time may be extended?

Mr. Speaker: Let me hear the Minister first.

Shri Nath Pai (Rajapur) He is not here.

Mr. Speaker: His deputy is here.

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): The hon Minister will take about 40 minutes for reply.

Mr. Speaker: All right, I will consider it—what more time is to be allotted.

Shri Nath Pai: The Minister for Iron and Steel, Sardar Swaran Singh, was kind enough yesterday to open the debate. There is another Minister equally concerned with one aspect of industry, oil. If he is not given a chance, it will not be fair. We would like to hear Shri Malaviya also. This may also be taken into account with regard to the adjustment of time.

*Moved with the recommendation of the President.